

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 221  
IB-528/ND/2020**

**IN THE MATTER OF:**

**M/s. Sun Land Alloys**

**...PETITIONER**

**Vs.**

**M/s. Kiran Udyog Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 09.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Sanyam Jain, Adv.**

**For the Respondent/ Corporate-debtor :Mr. Pranshu Goel, CA.**

**ORDER**

IA No. 5120 of 2020 is an application for early hearing. Having heard the submissions made by the counsel and having taken note of the contents of the application, the application for early hearing is allowed. The counsel for the operational creditor is directed to serve the copy of the rejoinder filed by him on the corporate debtor within a week days time. The corporate debtor and the operational creditor are directed to be in readiness for arguments on the next date of hearing. Post the matter to 11.01.2021.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Anjula)